

4. Correlation of surface subsistence with deformation parameters in underground and intervening strata.
5. Workability Indices of Coal seams.
6. Development and Field Trial of a cost effective appropriate method (Knife edge method) for extraction of thin seam.
7. Design of supports for mine roadways.
8. Investigation into thermal behaviour of some commercial explosives and their influence on rock blasting.
9. Investigation into the influence of blasting pattern and geotechnical properties of the surrounding rock mass on ground vibration, fragmentation and fly rocks.

MINE ENVIRONMENT

10. Development of Sealants.
11. Studies in Heat and Humidity in Coal Mines.
12. Assessment of status and control of underground coal mine fires.
13. Control of Pollution due to Toxic Gases Produced During operation with Explosives in underground Coal Mines.
14. Specific gas emission study for prediction of methane emission.
15. Investigation into the levels of pollution in water bodies in an around water resources project (at DVC area).

MINE ENGINEERING

16. Development of Sensors and Micro Processor based Switching System for Intrinsically safe Power Supply for Underground use.

Setting up of Apex Committee for industrial licences

2018. SHRI LAKSHMAN MALLICK: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is proposed to replace the multiplicity of committees and controls involved in granting industrial licences under the Ministry of Industry by setting up of an Apex Committee as suggested by the Federation of Indian Chambers of Commerce and Industry; and

(b) if so, the details in this regard?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b). One of the suggestions made by the Federation of Indian Chambers of Commerce and Industry in the paper entitled "Liberalisation--the next step" is that for giving clearances there should be one Apex Committee under the Ministry of Industry which should include representatives from the various Administrative Ministries with a view to giving single window clearance to the proposals. Under the present industrial licensing system, arrangements already exist whereby single window clearances are given in respect of composite proposals involving clearances relating to industrial licences, foreign collaboration and import of capital goods through a Project Approval Board. However, applications for grant of industrial licences or foreign collaboration/import of capital goods when separately filed are considered by the concerned Approval Committees for administrative convenience.

Registration of Societies in Delhi

2019. PROF. NARAIN CHAND PARASHAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether the registration of societies under the Societies Registration Act, 1860 is extremely slow in Delhi;

(b) if so, the average time taken for the registration of a society after receipt of first

application by the Registrar of Societies, Delhi Administration;

(c) whether it is proposed to create a separate department in view of the increased workload so as to reduce such difficulties in this regard;

(d) the details of officers who have functioned as Registrar of Societies during the last five years in Delhi along with their period of stay in that office; and

(e) the number of societies registered with the Registrar of Societies and number

of pending cases as on date, category-wise and date-wise during the last three years and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). The Societies Registration Act, 1860 is a Central Act and is administered by the respective States and Union Territories. On enquiries made from the Registrar, Firms & Societies, Delhi Administration, Delhi, the following information is furnished :-

QUESTION	ANSWER
(a) Whether the registration of societies under the Societies Registration Act, 1860 is extremely slow in Delhi;	(a) No, Sir.
(b) if so, the average time taken for the registration of a society after receipt of first application by the Registrar of Societies, Delhi Administration;	(b) About 30 days.
(c) whether it is proposed to create a separate department in view of the increased work-load so as to reduce such difficulties in this regard;	(c) No, Sir.
(d) the details of officers who have functioned as Registrar of Societies during the last five years in Delhi along with their period of stay in that office; and	<p>(d) Shri Diwan Chand. From 1-4-83 to 31.12.83 Shri Sultan Singh. From 31.12.83 to 30.4.1985 Shri Diwan Chand. From 1.5.1985 to 22.11.85</p> <p>Smt. Achla Singh. From 1.5.1985 to 22.11.1985</p> <p>Shri R.D. Gupta. From 23.11.1985 to 22.1.1986</p> <p>Shri Kailash Chander. From 23.1.1986 to 31.7.1986</p> <p>Shri T.R. Bahri. From 1.8.1986 to 22.9.1986</p>

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Smt. Alka Dewan. From 23.9.1986 to 20.5.1987

Shri R. Tiwari. From 22.5.1987 to 25.8.1987

Shri D.S. Pandit. From 26.8.1987 to-date

(e) the number of societies registered with the Registrar of Societies and number of pending cases as on date, category-wise and date-wise during the last three years and the reasons therefor?

(e) (i) The number of societies registered with the Registrar of Societies, Delhi as on 31.7.1988. 19157

(ii) The number of pending cases as on 31.7.1988. 904

(iii) The categorywise information about pending cases as on 31.7.1988 is as follows:--

Category	No. of cases Pending
Literary	197
Charitable	141
Scientific Research	25
Welfare	322
Misc.	219
Total	904

(iv) Out of 904 cases, which are pending as on 31.7.1988, 864 are on account of applicant societies not responding to the deficiency Memorandum issued by the Registrar of Societies, Delhi; 12 are on account of references made to Government of India for clearance of names; and only 28 are actually pending with the office of the Registrar of Societies; Delhi.

(v) The time and effort involved in compiling information about pending cases, datewise, for the last three years may not be commensurate with the results likely to be achieved.